

Prakasam district of Andhra Pradesh to cater to the needs of handloom weavers like training in handloom technology etc.;

(b) if so, when the office will be started; and

(c) the details thereof;

**THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) :** (a) No, Sir.

(b) and (c). Do not arise.

**Pending Returns in Income Tax Department, Delhi**

3795 **SHRI SOMJIBHAI DAMOR :** Will the Minister of FINANCE be pleased to state :

(a) the total number of actual returns and also as per MPR-wise pending as on 1 April, 1985, range-wise in the Income Tax Department, Delhi;

(b) the total number of returns as per receipt register received, range-wise, in the Income-tax Department, Delhi from 1 April, 1985 to 31st October, 1985;

(c) the number of assessments completed out of (a) and (b) above, range-wise from April to October, 1985 by Assistant Commissioners, Income-tax Officers and Inspectors separately;

(d) the number of actual returns pending as on 1 November, 1985 range-wise; and

(e) whether Income-tax Department, Delhi is notifying the Inspectors u/s 125 (1) (b) of the Income Tax Act 1961 in all ranges to complete the pending assessments well in time ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) to (e). The information is being collected and will be laid on the Table of the House after the receipt of the same.

**Proposal to Make NMDC a Subsidiary of MMTC**

3796. **SHRI NARAYAN CHOUBEY :** Will the Minister of STEEL AND MINES

be pleased to refer to the reply given to the Starred Question No. 619 on 26 April, 1985 regarding proposal to make the National Minerals Development Corporation a subsidiary of the Minerals and Metals Trading Corporation and state :

(a) whether it is a fact that Government have retreated from the stand and the proposal for such a merger or restructuring move is being considered;

(b) if so, the details thereof and the reasons therefor; and

(c) whether all the interests and parties concerned are being taken into confidence and consulted in this regard ?

**THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) :** (a) and (b). No such decision has been taken.

(c) Whenever any decision is taken by Government the views of all concerned interests are ascertained.

**Cadre-Wise Rationale in 40-Point Roster of SC/ST in MMTC**

3797. **DR. P. VALLAL PERUMAN :** Will the Minister of COMMERCE be pleased to state :

(a) whether Minerals and Metals Trading Corporation of India Ltd. is implementing 40-point Roster in recruitment and promotion of Scheduled Casts/Scheduled Tribes;

(b) if so, region-wise, cadre-wise particulars containing total number of promotion for general candidates and Scheduled Casts/Scheduled Tribes for the calendar years 1982 to 1984;

(c) whether backlog still exists for Scheduled Caste/Scheduled Tribe posts particulars thereof in respect of each cadre for 1982 to 1984;

(d) whether any post is Scheduled Casts/Scheduled Tribe quota was allowed to lapse during 1982 to 1984 in cadres of Office Managers, Field Officers and above;

(e) if so, the reason thereof; and

(f) whether approval of Government was obtained for de-reservation of the posts ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (f). Information is being collected and will be laid on the Table of the House.

[*Translation*]

**Loans Sanctioned by Banks Under Self-Employment Scheme in Madhya Pradesh**

3798. SHRI MAHENDRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) the number of persons sanctioned loans upto 31st March, 1985 by various banks in Madhya Pradesh under the Self-employment Scheme announced by the former Prime Minister in August, 1983 for the educated unemployed youth and the number of persons to whom loans have been distributed; and

(b) the time by which the work of distributing the pending sanctioned amount of loans will be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). In the State of Madhya Pradesh 36,851 cases were sanctioned by banks by the end of March, 1985. Reserve Bank of India has reported that as per the data received from the banks, the amount of loan sanctioned for 1983-84 has been disbursed fully in most of the cases. For the year 1984-85, the banks, as on 15th July, 1985 disbursed loan in 7,249 out of 18,065 sanctioned cases and for the remaining cases banks were asked to expedite disbursement.

**Supply of Billets to Re-Rolling Mill in Hirakud**

3799. SHRI HARIHAR SOREN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the re-rolling mill of Industrial Development Corporation of

Orissa, Hirakud has been facing serious problems in getting its full requirement of billets from SAIL and IISCO;

(b) if so, the steps proposed to be taken by Government to supply billets from some other IDC managed industry located at Hirakud in Sambalpur district, Orissa; and

(c) the details thereof ?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : (a) Yes, Sir.

(b) and (c). Orissa Industrial Development Corporation have been allowed the import of 5,500 tonnes of billets during 1985-86. In addition, they have received a quantity of approximately 3,300 tonnes of re-rollables (billets, blooms and slabs) from indigenous sources, during April-October, 1985. There is no other IDC-managed industry in Hirakud which can supply billets to this rerolling mill.

**Trade Agreement between India and China**

3800. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of COMMERCE be pleased to state :

(a) whether any trade agreement has been signed between India and China recently;

(b) if so, the details thereof; and

(c) whether the settlement on the border issue is a pre-condition for the effective implementation of the trade agreement between the two countries ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) The Governments of Republic of India and the People's Republic of China have signed a Trade Protocol on 23rd November, 1985.

(b) The protocol provides for exchange of goods of total value of about US \$100-160 million during 1986. It will become operative with effect from 1st January, 1986. The commodities and the